

SUBJECT: DISPOSAL OF MUTATION APPLICATIONS

Starred LAQ No. 001B tabled by Shri Aleixo Lourenco, MLA to be answered on 16/01/2026.

	QUESTION	ANSWER
	*Will the Minister for Revenue be please to state:	By Shri. Atanasio Monserrate, Hon'ble Revenue Minister
a.	the details of all mutation applications received during the last two years, including date of filing of application, name and address of the applicant, village and survey number,, document(s) on the basis of which mutation is sought, nature of objections received if any, present status and date of disposal (if disposed) in each case;	Sir, The requisite details are available in public domain on dharni Dashboard i.e. https://dslr.goa.gov.in/dharnidashboard . The compilation of information sought being voluminous, the same attracts Rule 37(11) of the Rules of Procedure and Conduct of Business of Goa Legislative Assembly, 1992 and hence the same is not provided.
b.	the number and details of mutation applications pending for more than two years as on date; furnish case-wise reasons for delay in disposal of each such application;	The details are as per ANNEXURE “B” . The details are provided in soft copy format (CD).
c.	whether the Government is aware of the hardship, harassment, and alleged corrupt practices if any, faced by applicants in the processing of mutation applications; and	The Government has in light of Ease of Doing Business and Ease of Living undertaken various measures with a view to ensuring expeditious, transparent, and time bound disposal of mutation proceedings and to prevent any irregularities. The Government has from time to time issued necessary instructions to all Mamlatdars and concerned revenue officers. The officers have been directed to strictly follow the prescribed procedures and to ensure that applicants are not
d.	if so, whether the Government has issued any circulars, guidelines, or instructions to Mamlatdars for expeditious and transparent disposal of mutation applications; If so, the details thereof; and	

	<p>whether any further measures are proposed to streamline and monitor mutation cases?</p>	<p>subjected to unnecessary delay or harassment.</p>
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